

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 32/TT/2019

Subject : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset-1: 2 nos. 400 kV bays at Samba Sub-station for Amargarh to Samba (Powergrid) Northern Region System Strengthening Scheme-XXIX (NRSS-XXIX) in Northern Region.

Date of Hearing : 11.2.2020

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member

Petitioner : PGCIL

Respondents : UPPCL & 17 Others.

Parties present : Shri R.B. Sharma, Advocate, BYPL & BRPL
Shri Mohit Mudgal, Advocate, BYPL & BRPL
Shri S.S. Raju, PGCIL
Shri A.K. Jain, PGCIL
Shri V.P. Rastogi, PGCIL
Shri A. K. Verma, PGCIL
Shri Nitish Kumar, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the scheduled COD of the 2 nos. 400 kV bays at Samba Sub-station for Amargarh to Samba (Powergrid) was 13.11.2018 against which it was put into commercial operation on 26.8.2018 matching with 400 kV D/C Samba-Amargarh transmission line being constructed by Sterlite through TBCB route. The instant asset was put into commercial operation before the scheduled COD and the early commissioning of the asset was discussed and agreed in in the 39th SCM. As such, there is no time over-run and moreover there is no cost over-run in case of the instant asset. He further submitted that the information sought vide ROP dated 18.11.2019 has been filed by affidavit dated 6.12.2019.

2. Learned counsel for BRPL submitted that the details of IDC and deferred taxes along with bifurcations of tariff and non-tariff income are not filed by the Petitioner.

3. After hearing the parties, the Commission directed the petitioner to submit following information with an advance copy to the respondents by 23.3.2020:



(a) Clarify the reasons for mis-match between the interest rate for Bond-LVII in IDC statement and that mentioned in Form-9C.

(b) Clarify the reasons for mis-match between the loan amount taken for IDC computation in IDC statement and the gross loan as on COD in Form-9C.

4. Subject to above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

